

DIVISION BENCH

S-3

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (IB)/27(KB)2021


Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22nd March, 2021, 10:30 A.M

Name of the Company	G4S SECURE SOLUTIONS (INDIA) PRIVATE LIMITED Vs. HEAVY ENGINEERING CORPORATION PRIVATE LIMITED		
Under Section	IBC Under Sec 9, Application under any other provisions- IBC, Rule 11 of NCLT, 2016		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

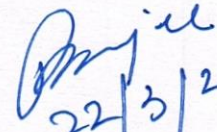
1. Anvita Pandey, Advocate

Operational
creditor


22/3/21

1. Amit Meharia
2. Paramita Banerjee
3. Subika Paul

Advocates for
Operational
Debtor


22/3/21





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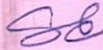
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Counsel / Authorised Representative appeared through video conference/physically:

1. Ms. Amrita Pandey, Advocate] For Operational Creditor
1. Mr. Amit Meharia, Advocate] For Corporate Debtor
2. Ms. Paramita Banerjee, Advocate]
3. Ms. Subika Paul, Advocate]

ORDER

1. Ld. Counsel on both sides present.
2. Ld. Counsel appearing on behalf of the Corporate Debtor seeks time to file Vakalatnama, Board Resolution and reply affidavit. At request, three weeks' time is granted for the same. Copies of the reply shall be served on the Ld. Counsel-on-Record for the Operational Creditor.
4. List this matter for disposal on 11/05/2021.



(Harish Chander Suri)
Member (Technical)



(Rajasekhar V.K.)
Member (Judicial)

hb.